

Jute Machinery Company Limited, Calcutta for the year 1982-83.

- (ii) Annual Report of the Lagan Jute Machinery Company Limited, Calcutta for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. *(Placed in Library, See No. LT-7258/83)*

REVIEW ON THE WORKING AND ANNUAL REPORT OF CYCLE CORPORATION OF INDIA LTD. CALCUTTA FOR THE PERIOD FROM 15th OCTOBER 1980 TO 31st MARCH, 1982 AND A STATEMENT FOR DELAY IN LAYING THE SAID PAPERS

THE MINISTER OF PARLIAMEN-TARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : On behalf of Shri S.M. Krishna, I beg to lay on the Table :

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :
- (i) Review by the Government on the working of the Cycle Corporation of India Limited, Calcutta, for the period from 15th October, 1980 to 31st March, 1982.
- (ii) Annual Report of the Cycle Corporation of India Limited Calcutta for the period from 15th October, 1980 to 31st March, 1982 alongwith Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. *(Placed in Library, See No. LT-7259/83)*

REVIEW ON THE WORKING AND ANNUAL REPORT OF HINDUSTAN ZINC LTD. UDAIPUR FOR 1982-83.

THE MINISTER OF STATE OF THE MINISTRY OF STEEL AND MINES (SHRI N. K. P. SALVE) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

- (1) Review by the Government on the working of the Hindustan Zinc Limited, Udaipur, for the year 1982-83.
- (2) Annual Report of the Hindustan Zinc Limited, Udaipur, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. *(Placed in Library, See No. LT-7260/83)*

ALL INDIA SERVICES (STUDY LEAVE) AMENDMENT REGULATIONS, 1983, ANNUAL GENERAL ADMINISTRATIVE REPORT AND THE ANDAMAN AND NICOBAR ADMINISTRATION, NEW DELHI FOR 1982-83, ANNUAL REPORT OF INDIAN INSTITUTE OF PUBLIC ADMINISTRATION, NEW DELHI FOR 1982-83 AND REVIEW ON THE WORKING OF THE SAID INSTITUTE.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKER) : On behalf of Shri P. Venkatasubbaiah, I beg to lay on the Table :

- (1) A copy of the All India. Services (Study Leave) Amendment Regulations, 1983 (Hindi and English versions) published in Notification No. G.S.R. 930 in Gazette of India dated the 10th December, 1983 under sub-section (2) of section 3 of the All India Services Act, 1951. *(Placed in Library, See No., LT-7261/83)*

(2) A copy of the Annual General Administration Report (Hindi and English versions) of the Andman & Nicobar Administration for the year 1981-82. (Placed in Library See No. LT-726283)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 1982-83 along with Audited Accounts.

(ii) A Copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Public Administration, New Delhi, for the year 1982-83. (Placed in Library, See No. LT 7263/83]

NOTIFICATION UNDER CENTRAL EXCISE RULES, 1944

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table a copy each of Notification Nos. G.S.R. 879(E) and 880(E) (Hindi and English versions) published in Gazette of India dated the 7th December, 1983 together with an explanatory memorandum, extending the validity of Notification Nos. 191/80-CE dated the 8th December, 1980 and 142/81-CE dated the 8th July, 1981 upto 31st December, 1986, issued under the Central Excise Rules, 1944. (Placed in Library See No. LT-7264/83]

12.14 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :

“In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha. I am directed to

return herewith the Appropriation (No.5) Bill, 1983, which was passed by the Lok Sabha at its sitting held on the 9th December, 1983, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.”

COMMITTEE ON PAPERES LAID ON THE TABLE

MINUTES OF SITTINGS RELATING TO FIFTEENTH REPORT

SHRIMATI KRISHNA SAHI (Begu-sarai) : I beg to lay on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Papers Laid on Table relating to their Fifteenth Report.

COMMITTEE ON PAPERS LAID ON THE TABLE

FIFTEENTH REPORT

SHRIMATI KRISHNA SAHI (Begu-sarai) : I beg to present the Fifteenth Report (Hindi and English versions) of the Committee on Papers Laid on the Table.

12.15 hrs.

COMMITTEE ON PRIVATE MEMBER'S BILLS AND RESOLUTIONS

SIXTY-SEVENTH REPORT

SHRI CHITTA BASU (Barasat) : On behalf of Shri G. Lakshmanan, I beg to present the Sixty-seventh Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

PROF. SAIFUDDIN SOZ (Baramulla) : Sir, I just want to say that the Election Commission has made some recommendations.

(Interruptions)